

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 1468 OF 2004

M/S. JAYASWAL NECO LTD.

Appellant (s)

VERSUS

COMMNR. OF CENTRAL EXCISE, RAIPUR

Respondent(s)

(Office report on default)

Date: 28/10/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE A.K. MATHUR

For Appellant(s)

Mr.M.P.Devanath,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

the Six weeks' time is allowed to take fresh steps for service upon  
unserved respondent. Dasti in addition.

[ Alka Dudeja ]

Court Master

[ Om Prakash ]

Court Master